

KOTAK SHOP SECURE ENDORSEMENT / EXTENSION WORDINGS

SECTION III - BURGLARY AND HOUSEBREAKING

RIOT, STRIKE AND MALICIOUS DAMAGE

Attached to and forming part of the Policy No

In consideration of the payment by the Insured to the Company of additional premium it is agreed and understood that otherwise subject to the terms, exclusions, provisions and conditions contained in the Policy or endorsed thereon and subject to the Insured having paid the agreed extra premium, policy extends to cover Loss of or visible physical damage or destruction by external violent means directly caused to the property insured but excluding those caused by

Total or partial cessation of work or the retardation or interruption or cessation of any process or operations or omissions of any kind.

Permanent or temporary dispossession resulting from confiscation, commandeering, requisition or destruction by order of the Government or any lawfully constituted Authority.

Permanent or temporary dispossession of any building or plant or unit or machinery resulting from the unlawful occupation by any person of such building or plant or unit or machinery or prevention of access to the same.

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